## RAJYA SAJBHA

Friday, 2nd September 1955

The House met at eleven of the clock. Mr. Chairman in the Chair.

### ORAL ANSWERS TO QUESTIONS

'ट्रांस्फर आव इवंकुई डिपाजट्स एंक्ट, १९५५'

\*२६७. श्री नवाव सिंह चाँहान : क्या पुनर्वास
मंत्री यह बताने की कृपा करेंगे कि निष्कानतों
द्वारा जमा की हुई रकम के हस्तान्तरण के
सम्बन्ध में जो कान्न हैं उसको भारत ऑर
गाकिस्तान में कहां तक अमल में लाया
गया हैं?

#### [TRANSFER OF EVACUEE DEPOSITS

\*267. Shri NAWAB SINGH CHAUHAN: Will the Minister for REHABILITATION be pleased to state the extent to which the law relating to the transfer of Evacuee Depo sits hag Heen given effect to by India and Pakistan?!

पूर्नवास मंत्री (श्री मंहर चन्द खन्ना): ट्रांस्फर आव इवेकाई डिपोजट्स एक्ट. १६४४ के अनुसार भारत ने एक कस्टोडियन आव डिपोजिट्स और हो असिस्टॅन्ट डियन्स आव डिपोजिट्स को मुकर्र किया हैं। सरकार ने इस एक्ट के अनुसार रूख का मसाँदा भी तैयार किया है जो कि ९३ जनरी सन् १६४४ को पाकिस्तान सरकार के उन की सहमति के लिये भेजा गया शा। पाकिस्तान सरकार ने अभी तक न ही एकट के रूल्ज बनायं हैं और न ही कस्टोडियन आव डिपॉजिट्स को मुकर्र किया हैं। उन संइस बार में जल्दी कार्रवाई करने कं लिये प्रार्थना की गई हैं। एक देश से दूसर देश में डिपांजिट्स का टांस्फर तभी होगा जब यह मामले तय हो जायंगे।

fTHE MINISTER Foa REHABILI-TATION (SHRI MEHR CHAND KHANNA): As provided under the Transfer of Evacuee Deposits Act, 1954, the Government of India have appointed a Custodian of Deposits and two Assistant Custodians of Deposits. They have also prepared draft rules under the Act which were forwarded to the Government of Pakistan for their concurrence on the 17th February 1955. The Government of Pakistan have not yet framed their Rules under the Act; nor have they appointed a Custodian of Deposits. They have been requested to expedite action in this behalf. The transfer of deposits from one country to the other will take place only after these preliminaries have been completed.]

\*268. [For answer, vide col. 1735 infra.]

\*269. [The questioner (Shri J. V. K. Vallabharao) was absent. For annual vide col. 1736 infra.]

## भारतीय जिन्हीं लंका में नागरिकता के अधिकार दिये गर्थ

\*२३०. श्रीमती सावित्री दंबी निगम : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

- (क) सन् १६४४ में लंका सरकार ने कितने व्यक्तियों को नागरिकता-अधिकार दियं, ऑर
- (स) इसी अविध में लंका सरकार ने कितने प्रार्थना-पत्र अस्वीकार किये ?

# [INDIANS GRANTED CITIZENSHIP RIGHTS IN CEYLON

- \*270. SHRIMATI SAVITRY DEVI NIGAM: Will the PRIME MINISTER be pleased to state:
- (a) the number of persons who were granted citizenship rights by the Cey lon Government during the year 1954; and
- (b) the number of applications which were rejected by the Ceylon Government during the same period?]